

### Meetings of General Assembly and Governing Body of I.C.C.R.

10112. SHRI B. D. SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) how many meetings of the General Assembly and Governing Body of the Indian Council for Cultural Relation are required to be held every year according to its Constitution;

(b) how many meetings of the above bodies were held in 1980 ; and

(c) if the required number of meetings were not held, how decisions on policy matters were taken ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO) : (a) As provided in the Constitution of the Indian Council for Cultural Relations, its General Assembly is required to meet at least once a year and its Governing Body shall meet at least twice a year.

(b) No meeting of the above Bodies was held during 1980. However, the meetings of the Governing Body and General Assembly were held on 30th and 31st January 1981 respectively.

(c) During the period under question the three Vice Presidents of the Council had given necessary policy directions on the advice of the Programme Committee, Finance Committee and publication Committee.

### Parcels Accounts and Balance sheet Returns Detained

10113. SHRI KAMLA MISHRA MADHUKAR . Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact in the first half of 1980, monthly parcel accounts and Balance sheet returns were detained and accumulated continuously for four months at New Delhi;

(b) whether it is also a fact that the Chief Parcel clerk Inward was held responsible for the delay in submission and holding up of Balance Sheet accounts to the Accounts Department;

(c) if so, whether the D.A.R. Enquiry was instituted against the said Chief Parcel Clerk (Inward) for detaining the accounts returns continuously ; and

(d) if not, the reasons thereof and what action has been taken against the said Chief Parcel Clerk Inward ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Yes.

(d) The concerned Chief Parcel Clerk Inward was awarded punishment of withholding of increment temporarily for two years. He was also transferred out of New Delhi station.

### Upgradation of Department of Surgery Darbhanga Medical College and Hospital

10114. SHRI HARINATH MISRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the date on and from which the Department of Surgery Darbhanga Medical College and Hospital was upgraded by the Union Government during the Fourth Five Year Plan ;

(b) the equipments and other facilities which were provided by the Union Government to the State Government for upgrading the Surgery Department ;

(c) whether it is a fact that the grants made available by the Central Government under different heads was not fully utilised and a substantial amount was allowed to lapse;

(d) if so, what action Government have taken or propose to take in this regard ;

(e) whether fresh efforts are proposed to be made for upgrading the Surgery Department of Darbhanga Medical College and Hospital ;

(f) if so, when ; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) and (b). Under the scheme of upgradation of certain departments in medical institutes 100 per cent financial assistance was given during the Fourth Plan Period to the State Governments to meet non-recurring expenditure on construction of additional building, purchase of equipment, and library and for recurring expenditure on salaries of additional teaching staff and stipend to post-graduate students in such departments. The Department of Surgery Darbhanga Medical College and Hospital received assistance under this scheme from 1st April, 1970.

(c) to (g). The information is being collected and will be laid on the Table of the Sabha.

**Overtime Allowance to Staff of C.G.H.S. Dispensary, Parliament House Annexe**

10115. SHRI NAVIN RAVANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that Government have received many letters, memoranda, representations etc. during 1st February, 1980 to 28th February, 1981 from the staff working in the CGHS Dispensary located in Parliament House Annexe, New Delhi regarding over-time allowance and other demands and grievances ;

(b) if so, the details thereof;

(c) the action taken thereon and the outcome thereof ;

(d) whether it is a fact that they were not paid over-time allowance from 1980 till January, 1981 ;

(e) if so, the reasons thereof and when it is likely to be paid ; and

(f) how much amount of such overtime has been claimed by each category of staff during 1979 and 1980 and how much paid till date ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) and (b). Yes. A few representations were received from the staff of CGHS Dispensary at Parliament House Annexe for the payment of overtime allowance for the days when Parliament is in session.

(c), (d) and (e). The payment towards overtime allowance was held up as some relaxation of overtime allowance Rules was involved. All the claims for overtime allowance received upto the end of February, 1981 have been paid.

(f) A Statement is enclosed.

**Statement**

S. No.	Category	Amount claimed and paid (Rs.)
		1979
	Staff Nurses	280·10
2	Pharmacist	249·00
3	ECG Technicians	102·40
4	Nursing Orderly	70·05